

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

CONTEMPT PETITION NO.170/00002/2020

IN

ORIGINAL APPLICATION NO.170/01376/2019

DATED THIS THE 16<sup>TH</sup> DAY OF JANUARY, 2020

**HON'BLE DR.K.B.SURESH, MEMBER (J)**

**HON'BLE SHRI C.V. SANKAR, MEMBER (A)**

Dr. Rajvir P. Sharma, IPS,  
Age 59 years,  
S/o Late M.P. Sharma  
Presently posted Additional  
Director General of Police,  
Communication, Logistics & Modernisation,  
Bengaluru, Karnataka  
R/o No. 28, Golden Orchard,  
Near Sharma Farm House,  
Doddagubbi Village,  
Bengaluru, Karnataka 560 077

....Petitioner

(By Advocate M/s M. Mohan Kumar & Associates)

Vs.

1. Shri Rajneesh Goel, IAS,  
Addl. Chief Secretary,  
Home Department,  
Karnataka 560 001

2. Smt. Neelamani N. Raju, IPS  
Director General &  
Inspector General of Police,  
Karnataka State, Bengaluru 560 001

3. Shri Vijay Bhaskar, IAS,  
The Chief Secretary,  
Government of Karnataka,  
Vidhana Soudha,  
Bangalore 560 001

.....Respondents

(By Shri R.B. Sathyanarayana Singh, Counsel for the Respondents)

O R D E R (ORAL)  
(HON'BLE DR. K.B. SURESH, MEMBER (J)

The State Government had filed a memo indicating that the name of the petitioner along with two others had been sent for consideration. We had directed it to be sent within 7 days but they had taken about 20 days' time. The petitioner now has a grievance that this delay may have a deleterious effect on him. Therefore, there will be a specific direction to the concerned officials at the Union Government level to consider this as sent in time and pass an appropriate order in accordance with law as immediately as possible so that neither the petitioner nor the others need lose out on the delay taken in Court proceedings. It is to be noted in this connection that the matter had been in the attention of the Hon'ble High Court of Karnataka for some time and they had taken seisin of the matter also and only thereafter it has been sent back to this Court. So, the time taken in the interregnum need not be considered in any way reducing the prospects of the concerned person by the Union Government at this point. But we reiterate that the petitioner and others also can send detailed additional inputs also to the Union Government if they so wishes which also will be considered in due course of time within the time originally taken by the State Government. In short, even if there is a delay, such delay will be condoned by the Union Government and the matter considered in accordance with law.

2. The CP is closed. Notices are discharged. No order as to costs.

(C.V. SANKAR)  
MEMBER (A)

(DR.K.B.SURESH)  
MEMBER (J)

**Annexures referred to by the petitioner in CP No. 170/00002/2020**

Annexure C1 Copy of the order in OA No. 1376/2019 dated 20.12.2019

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